

**Through Video Conference via CISCO Webex**

State vs Anil Kumar

FIR no. 104/19

PS : Amb.Nagar

U/s : 307 IPC

04.06.2020

Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr.Rajeev Upadhyay, LAC for accused-applicant.

The present application has been moved on behalf of accused Anil Kumar seeking interim bail for 45 days on the basis of directions dated 18.05.2020 of High Powered Committee of Hon'ble High Court. It is submitted by LAC for accused that accused in this matter is facing trial, inter alia, u/s 307 IPC and is in JC since 09.03.2019. It is further submitted that as per above guidelines, the UTPs in JC for more than six months for offence u/s 307 IPC can be released on interim bail for 45 days.

At this stage, Ld. APP for State strongly oppose the bail application on the ground that as per directions dated 18.05.2020

  
ASJ

of Hon'ble High Powered Committee, the accused should not be involved in any other matter, but in present matter, as per reply and custody warrants, the present accused is involved in two other criminal matters, bearing FIR no. 125/19, PS Ambedkar Nagar and FIR no. 183/1999, PS Adarsh Nagar, hence the case of accused does not qualify the conditions of directions dated 18.05.2020.

Heard. I find substance in the contentions of Ld. APP for State and find that the case of accused Anil Kumar does not fall under the guidelines dated 18.05.2020 of Hon'ble High Powered Committee of Hon'ble High Court. Hence, the present application stand dismissed.

(Bhupesh Kumar) M/G/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/04.06.2020

**Through Video Conference via CISCO Webex**

State vs Syra Bano

FIR no. 167/18

PS : Malviya Nagar

U/s : 376 IPC

04.06.2020

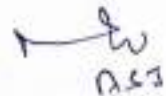
Present :- Mr. F.M. Ansari, Ld. Addl. PP for State.

Mr.Rajeev Upadhyay, LAC for accused-applicant.

The present application has been moved on behalf of accused Syra Bano on the ground that she was admitted to bail vide order dated 20.05.2020, subject to furnishing bailbond of a sum of Rs.30,000/- with one surety of like amount. The LAC for accused submits that accused is unable to furnish bail bond and surety bond as such she may be released on personal bond.

Heard. Material perused.

This Court has been assigned/nominated as designated Court for South District for hearing bail applications preferred by DLSA Lawyers, on the basis of criteria laid down by the High Powered

  
A.S.J.

Committee of Hon'ble High Court.

As per record, the bail order dated 20.05.2020 was passed by the Ld. ASJ dealing with the general roster. Further, the offence for which accused has been granted bail is, inter alia, u/s 376 IPC, which does not fall under the category of UTPs who can be released on interim bail as per HPC report dated 20/05/2020

Under these eventualities, it is found that the present application may be heard by the concerned Ld. Officer dealing with routine bail matters as per general duty roster.

Hence, the staff is directed to place this application before the concerned Court today i.e. 04.06.2020 at 2.00 PM.

(Bhupesh Kumar) 5/20

Addl. Sessions Judge (South)

Saket Courts, New Delhi/04.06.2020